

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **16.07.2024** THROUGH PHYSICAL HEARING

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No	:	
Petition No	:	IBA/702/2020
Name of Petitioner	:	State Bank of India
&		Vs
Name of Respondent	:	Ankit Agarwal
Section	:	95(1) of IBC 2016

RAJESH BOHRA

SANGEETA BOHRA

Sanjiv Jain Bohra

Bohra

M. L. Ganesan

for Applicant

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HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :  
Petition No : IBA/703/2020  
Name of Petitioner : State Bank of India  
& Vs  
Name of Respondent : Anitha Agarwal  
Section : 95(1) of IBC 2016

RAJESH BOHRA }  
SANGEETA BOHRA } Jagdeep Bohra for respondents  
RESPONDENTS Blue

M. L. Ganesan

for Applicant

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PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :  
Petition No : IBA/711/2020  
Name of Petitioner : State Bank of India  
& Vs  
Name of Respondent : Ajay Agarwal  
Section : 95(1) of IBC 2016

RAJESH BOHRA  
SANGIETA BOHRA

]

Rajesh Bohra

FOR  
RESPONDENTS

M.L. Ganesh

M.L. Ganesh

for applicants

M/s AIYAR + DOLLA

(Kavsha) - for Respondents 3+4

dh

dh

IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
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PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :  
Petition No : IBA/712/2020  
Name of Petitioner : State Bank of India  
& Vs  
Name of Respondent : Ashok Agarwal  
Section : 95(1) of IBC 2016

RAJESH BOHRA  
SANGEETA BOHRA ] Sanjiv Bohra

FOR Shri 122  
RESPONDENTS

M.L. Ganesh

For Applicant  
B. Ram

M/S AIYAR & POLIA

(Vankar)

For Respondt 344

Sanjiv Jain  
Venkataraman Subramaniam

206 IBA/702/2020  
207 IBA/703/2020  
208 IBA/711/2020  
209 IBA/712/2020

### **COMMON ORDER**

Present: Mr. M.L.Ganesh, Ld. Counsel for State Bank of India.  
Mr. Rajesh Bohra, Ld. Counsel for Respondent(s) in IBA/702/2020  
and IBA/703/2020.  
Mr. Jayesh B Dolia, Ld. Senior Counsel for Respondent(s) in  
IBA/711/2020 and IBA/712/2020.

Ld. Counsel Mr. M.L.Ganesh has filed additional set of judgments vide SR.No.3572 dated 15.07.2024.

Ld. Counsel Mr. Rajesh Bohra has also filed additional set of judgments today.

During arguments, Ld. Counsel Mr. M.L.Ganesh referred the Deed of Guarantee for overall limit dated 08.12.2007, seeking permission to place on record the same.

Ld. Counsel for the Respondent(s) vehemently opposed to filing of this Deed of Guarantee at this belated stage when the arguments are almost complete on the admission of the Petition under Section 95 of IBC, 2016.

Ld. Counsel submits that this document is not a new document and could have been filed with the Petition. No reason has been given for placing this document at this stage.

Ld. Counsel Mr. M.L.Ganesh per contra submits that the above document has been referred in the Petition. There are subsequent agreements, which have been referred in the main Petition. Inadvertently, this document could not be filed though relied upon in the Petition. It is not the case that the Petitioner is introducing altogether new facts to build its case, rather, this document has bearing in the outcome of the Petition.

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Ld. Counsel Mr. Rajesh Bohra seeks and is permitted time to argue on the admission of said document.

List the Petitions for further arguments on **08.08.2024**.

**In the meantime, written submissions be filed by the parties not exceeding five pages.**

-sd-

**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**